Sr. No. 1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

WP(C)PIL No. 13/2020 CM No.2764/2020 CM No.2763/2020

(Through Video Conference)

Ravi Kumar ...Petitioner(s)

Through:- Mr. Srishti Paul Mengi, Advocate. (on Video Call from his office at

Jammu)

V/S

UT of Jammu and Kashmir and others

Respondent(s)

Through:- None.

HON'BLE THE CHIEF JUSTICE

(on Video Conference from High Court at Jammu)

Coram:

HON'BLE MR. JUSTICE VINOD CHATTERJI KOUL, JUDGE

(on Video Conference from High Court at Jammu)

ORDER 19.06.2020

- 1. Issue notice to the respondents in the writ petition to show-cause as to why the writ petition be not admitted to hearing, returnable on 2nd July 2020.
- 2. Notice in the application as well.
- 3. Notice be served upon the respondents through e-mail.
- 4. Subject to the petitioner's providing the phone number of respondent No.4, notice may be served upon him through Whatsapp as well as e-mail.
- 5. List on 2nd July 2020.

(VINOD CHATTERJI KOUL) (GITA MITTAL)
JUDGE CHIEF JUSTICE

Jammu 19.06.2020 Raj kumar